

nurses—who volunteer for service in the border areas for civil defence work and for military nursing service. The number of persons registered so far is as follows:—

|  |       |
|--|-------|
| (i) Doctors (graduates, licentiates and homoeopaths) | 55    |
| (ii) Post-graduate doctors (specialist)              | 46    |
| (iii) Nurses—  |       |
| 21 to 35 years—350                                   | } 429 |
| over 35 years—79                                     |       |

Information about maintenance of similar registers by the State Governments is not available.

#### Electricity Rates in Delhi

**1060. Shri Maheswar Naik:** Will the Minister of Irrigation and Power be pleased to state:

(a) whether it is a fact that the Delhi Electric Supply Undertaking has drawn up a new Schedule under which the electricity rates in Delhi are sought to be increased so as to boost up Delhi Electric Supply Undertaking's income by Rs. 50 lakhs a year;

(b) if so, under what consideration; and

(c) whether Government have consented to the proposed increase?

**The Minister of State in the Ministry of Irrigation and Power (Shri Alagesan):** (a) Yes. The proposed schedule is under consideration of the Delhi Municipal Corporation.

(b) The proposals have been made largely to cover—

(i) increase in rates for bulk purchase of power from the Punjab State Electricity Board;

(ii) increase in the cost of coal;

(iii) programme of rural electrification which the Delhi Electric Supply Undertaking proposes to carry out;

(iv) cost of providing street lighting—cost of energy as well as maintenance charges; and

(v) requirements of additional funds for payment of interest on the capital employed on fresh schemes.

(c) No. Under the Delhi Municipal Corporation Act, 1957, the power in respect of fixation of the rates of supply vests entirely in the Municipal Corporation.

#### L.I.C. Funds for Land Acquisition and Development Schemes

**1061. Shri Maheswar Naik:** Will the Minister of Works, Housing and Rehabilitation be pleased to state:

(a) whether it is a fact that Life Insurance Corporation has made available to his Ministry a sum of Rs. 16½ crores to finance the land acquisition and development schemes during the remaining period of the Third Plan;

(b) if so, on what terms and conditions; and

(c) how the fund has been apportioned to different States?

**The Minister of Works, Housing and Rehabilitation (Shri Mehr Chand Khanna):** (a) The Third Five Year Plan envisages an outlay of Rs. 26 crores on land acquisition and development schemes, of which Rs. 16.5 crores is expected to be provided by the Life Insurance Corporation of India and the balance of Rs. 9.5 crores in the Plan.

(b) The loans to be advanced by the Corporation carry interest at 1 per cent above the bank rate prevailing at the time of disbursement of the loan, subject to a minimum of 5 per cent and are repayable in ten annual equated instalments of principal and interest, commencing from the fifth anniversary of the grant of loan-interest only being payable annually at the stipulated rate during the 1st four years.

(c) The apportionment of Rs .26 crores earmarked for the scheme (including Rs. 16.5 crores to be made

available by the Life Insurance Corporation) has been made as follows:—

| Sl. No. | State                      | Amount (Rs. in lakhs) |
|---------|----------------------------|-----------------------|
| 1       | Andhra Pradesh .           | 109                   |
| 2       | Assam .                    | 28                    |
| 3       | Bihar .                    | 150                   |
| 4       | Gujarat .                  | 68                    |
| 5       | Jammu & Kashmir .          | 50*                   |
| 6       | Kerala .                   | 40                    |
| 7       | Madhya Pradesh .           | 90                    |
| 8       | Madras .                   | 170                   |
| 9       | Maharashtra .              | 350                   |
| 10      | Mysore .                   | 100                   |
| 11      | Orissa .                   | 50                    |
| 12      | Punjab .                   | 200                   |
| 13      | Rajasthan .                | 50                    |
| 14      | Uttar Pradesh .            | 300                   |
| 15      | West Bengal .              | 235                   |
| 16      | Union Territory of Delhi . | 600                   |
|         | Not yet allocated          | 10                    |
|         | <b>TOTAL .</b>             | <b>2600</b>           |

\*Provisionally earmarked but not yet allocated.

#### **Settlement of Families in Dandakaranya**

**1062. Shri G. Mohanty:** Will the Minister of Works, Housing and Rehabilitation be pleased to state:

(a) whether all the families which arrived in Dandakaranya during the last year (1962) for settlement have been moved to village sites;

(b) whether fully reclaimed agricultural lands have been allotted to all of them;

(c) whether all families have been supplied with bullocks and implements; and

(d) whether all the lands allotted have been cultivated this year?

**The Minister of Works, Housing and Rehabilitation (Shri Mehr Chand Khanna):** (a) During the year 1962, a total of 2707 families of displaced persons moved to Dandakaranya from West Bengal. 971 of these families who had arrived in Dandakaranya by the 15th May, 1962 had been moved to village sites by the 30th November,

1962. No movement to village sites takes place during the rainy season in Dandakaranya which lasts from June to October.

(b) and (c). 811 families were allotted reclaimed agricultural lands and 151 families were supplied with bullocks and 594 families were supplied with implements upto the end of November, 1962.

(d) Yes.

#### **Refugees from NEFA**

**1063. { Shri H. C. Soy:  
Shri Sivamurthi Swamy:**

Will the Minister of Works, Housing and Rehabilitation be pleased to state what is the scheme short-term and long-term to house and rehabilitate the refugees from NEFA as a result of the Chinese invasion?

**The Minister of Works, Housing and Rehabilitation (Shri Mehr Chand Khanna):** No proposal has been received from the North Eastern Frontier Administration for the hous-